

**THE CHAIRMAN, THE MANAGING DIRECTOR AND  
THE NON-OFFICIAL DIRECTORS OF THE TAMIL NADU  
WATER SUPPLY AND DRAINAGE BOARD**

**(QUALIFICATIONS, TERMS OF OFFICE, PAYMENT OF TRAVELLING  
ALLOWANCE AND OTHER TERMS AND CONDITIONS OF SERVICE RULES)**

(G.O.Ms.No.420/Rural Development and Local Administration Dept., dated 11<sup>th</sup> March  
1980)

In exercise of the powers conferred by sub-section (2) of Section 4, Section 6 and sub-clauses (b) and (c) of sub-section (2) of Section 72 of the Tamil Nadu Water Supply and Drainage Board Act 1970 (Tamil Nadu Act 4 of 1971), the Governor of Tamil Nadu hereby makes the following rules regarding qualifications, terms of office, payment of Travelling Allowance and Daily Allowance and other terms and conditions of service of Chairman, the Managing Director and the Non-official Directors of the Tamil Nadu Water Supply and Drainage Board.

**1. Short title.-** The rules may be called “The Chairman, the Managing Director and the Non-Official Directors of the Tamil Nadu Water Supply and Drainage Board (qualifications, terms of office, payment of Travelling Allowance and other terms and conditions of Service) Rules.

**2. Qualification of Chairman and Managing Director.-**

The Chairman and the Managing Director shall possess the qualifications specified against them.

**Chairman:-** He shall be a person interested in Social Service and considered fit by the Government for appointment to this post.

If no such person is available for this post at a particular time, the Secretary to Government, Rural Development and Local Administration Department or any other Secretary to Government may be appointed as Chairman.

**Managing Director:-** He shall be an experienced Government Officer well versed in administrative matters.

**3. Term of office of Chairman, Managing Director and Non-official Directors.-**

The Chairman, the Managing Director and Non-official Directors appointed under Clause (g) of sub-section (1) of Section 4 of the Tamil Nadu Water Supply and Drainage Board Act, 1970 (Tamil Nadu Act 4 of 1971) shall hold office for such periods of time as the Government may decide in each case.

**4. Resignation.-** The Chairman or the Non-official Director may resign his office at any time and such resignation shall take effect from the date on which it is accepted by the State Government.

**5. Leave of absence.-** The Board may grant leave of absence for any specified period to the non-official Chairman or any non-official Director and may, if considered necessary, make temporary appointments to fill such leave vacancies.

If such leave of absence in case of non-official Directors exceeds two meetings of the Board, such absence may be considered as a disqualification.

**6. Filling up of casual vacancies among Directors.-** In the event of occurrence of any vacancy in the office of the Chairman or Director by reason of his death, resignation or otherwise, the Government may appoint another person in his place and the person so appointed shall hold Office for such period or periods as the State Government may determine.

**7. Remuneration of Chairman and Managing Director.-**

(i) The Chairman shall be paid a consolidated honorarium of Rs.500/- per mensem and a House Rent Allowance of Rs.500/- per mensem;

(ii) The Board shall provide a car for the use of Chairmen for official purpose subject to a limit of 2000 Kms. Per mensem in the Head quarters. The Board shall also provide two L.G.G.S. and a Stenographer; and

(iii) The Managing Director shall draw pay and other allowances as per terms and conditions for his deputation prescribed by the State Government from time to time.

**8. Travelling Allowance and Daily Allowance of Chairman and Directors.-**

(i) The Chairman and the Managing Director shall be eligible to travel by Air within and outside the State. The other non-official Directors shall be eligible to travel by rail in first class within the State and to travel by Air outside the State. They shall be eligible to draw daily allowance at the rates fixed by Government from time to time.

(ii) The Chairman and the Managing Director shall be the controlling officers in respect of their travelling allowance bills and shall present their bills direct for payment without counter signature. The Managing Director shall be controlling officer in respect of the travelling allowance bills of non-official Directors.

(iii) The non-official Directors when on tour on duty shall draw the same rates as the Managing Director.

(iv) The Managing Director may undertaken journeys for official purposes throughout the State or outside, whenever officially necessary. A report shall be made to the Tamil Nadu Water Supply and Drainage Board whenever such journeys outside the State are undertaken. The Chairman may undertake tours throughout the State. No journey outside the State shall be performed without the approval of the Board. For the purpose of travelling allowance, the Chairman, Tamil Nadu Water Supply and Drainage Board will be eligible to drawn Travelling Allowance and Daily Allowance at the rate applicable to Group A officers of Government of Tamil Nadu;

(v) The Chairman, the Managing Director and other Directors should as far as possible complete their official work in such places within the prescribed time so that stay at the Hotels may be restricted to the minimum extent possible. Wherever there are Government Guest Houses, and Public Sector Houses, they should, as far as possible stay in Guest Houses.

**9. *Sitting Fees.***- The Non-Official Directors shall be eligible to draw a sitting fee of Rs.150/- (Rupees One Hundred and Fifty only) per day on the days of meeting of the Board (B.P.Ms.No.348, dated 1<sup>st</sup> November 1989). They will not be eligible to draw daily allowance for the days on which sitting fees are claimed.

NOTE: a) Rule 7(i) & 7(ii) shall take effect from 17.05.78 i.e. the date of joining of Thiru A.K. Ranganathan as Chairman, Tamil Nadu Water Supply and Drainage Board.

b) Rule 9 shall effect from 27.11.72 i.e. date of appointment of Thiru A.V. Alwar as Non-official Director (Technical).

T.V.Vasudevan,  
Secretary to Government  
Rural Development and Local  
Administration Department.